

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

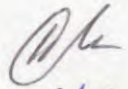
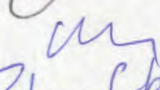
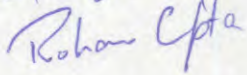
**C. P. NO.** 114(ND)10  
**CA. NO.**

**PRESENT: SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017**

**NAME OF THE COMPANY:** Sh. Sohan Lal Gupta Vs M/s. Shri Hanumant Estates Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Kaustubh Shukla	Adv	Petitioner	
2.	RANJANA Royhan	Adv.	Respondent	
3.	ROHAN GUPTA	ADV.	RESPONDENT	

**ORDERS**

Learned Counsel for the parties are present. Ld. Counsel for the respondent has moved an application for directions and a copy thereof has been provided to the Ld. Counsel representing the other side. Ld. Counsel for the petitioner seeks & is given two weeks time to file the reply. Rejoinder, if any, may be filed within a period of two weeks thereafter.

List the application for arguments on ~~24~~ 24.4.2017 along with the main Petition.

5d1-  
( M.K. Hanajura )  
Member (Judicial)